

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 80th March, 2003

Heard the Advocate for the applicant Shri R.B. Mohapatra and Shri P.K. Mishra, Ld. Govt. Counsel appearing for the Railways. The applicant who came over to regular establishment w.e.f. 5.3.1981 has prayed to ante-date his regularization w.e.f 1.4.1973 basing on the instructions issued under order dt.26.4.1989 by the Chief Engineer Construction, South Eastern Railways, Garden Reach, Calcutta in the light of the order passed by this Tribunal in O.A. No.494/94. Today, in course of hearing the Advocate for the applicant has placed before us Annexure -A/7 dt.13.8.2001 (issued from the Office of the CPO/GRC) contents of which read as under:-

“ Sub: Regularisation of services of Railway employees w.e.f. 1.4.1973 against PCR Post:

Of late the Railway Administration has been facing a huge number of Court Cases arising out of prayer for seeking the benefit of regularization of services of railway employees who were on the roll of Construction Unit and who had completed three years of continuous service. They are mainly aggrieved by the fact that many junior employees have got the same benefit by virtue of the verdict delivered by the Hon'ble CAT/CAL in earlier cases.

As desired by C.P.O. a Committee comprising Dy. CPO (HQ)/GRC & Sr. DPO/ KGP has been constituted which will go through the pending court cases of similarly situated and circumstanced in nature and indicate suitable course of action.

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You are therefore, requested to locate/identify such cases and inform the said committee so constituted for the purpose for appropriate action accordingly."

By placing the aforesaid circular of the S.E. Railways, the applicant prays for a direction to Respondents to consider his grievances by the Committee set up under the aforestated circular of 13.8.2001.

*Copy of order dt. 20/3/03
issued to the concerned
for both side.*

*DR
20/3/03*

S.C.

M
20/3/03

In the aforesaid premises, without entering into the merits of the case, we dispose of this O.A. with a direction to Respondents to place the grievances of the applicant before the Committee set up in pursuance of Annexure-A/7 dt. 13.8.2001. The said Committee should consider the grievances of the Applicant, as due and admissible under the Rules.

The O.A. is disposed of accordingly. No Costs.

Arora
VICE-CHAIRMAN

J.
MEMBER (JUDICIAL)